CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH

Service Tax Appeal No. 89637 of 2018

(Arising out of Order-in-Original No. KLH-EXCUS-000-COM-0013-16-17 dated 13.02.2017 passed by the Commissioner of Central Excise & Service Tax, Kolhapur)

M/s. Satara Nagarparishad, Satara ....Appellant
Ramt Sati Marg, Satara, Malad (East)
Maharashtra – 415 001.

VERSUS

Commissioner of CGST, Kolhapur ....Respondent
Vasant Plaza, Commercial Complex,
Rajaram Road, Bagal Chowk,
Kolhapur, Maharashtra – 416 001.

APPERANCE:

None for the Appellant

Shri Sunil Kumar Katiyar, Assistant Commissioner, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/86016/2022

Date of Hearing: 19.10.2022
Date of Decision: 19.10.2022

PER: BENCH

When the matter was called for hearing today, learned AR for the Revenue submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawn.

(Pronounced in open court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)

sujeet